

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 168/MP/2019**

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Article 13 of the Power Purchase Agreement dated 22.4.2007 and Clause 4.7 of the Competitive Bidding Guidelines and this Commission's order dated 17.9.2018 in Petition No. 77/MP/2016.

Petitioner : Coastal Gujarat Power Limited (CGPL)

Respondents : Gujarat Urja Vikas Nigam Limited and Ors.

Date of Hearing : **18.10.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member

Parties Present : Shri Samikrith Rao, Advocate, CGPL  
Shri Kishan Rana, Advocate, CGPL  
Ms. Pallavi Saigal, Advocate, Rajasthan Utilities, PSPCL & HPPC  
Ms. Tanya Singh, Advocate, Rajasthan Utilities, PSPCL & HPPC  
Shri Anup Jain, Advocate, MSEDCL  
Ms. Nishtha Goel, Advocate, MSEDCL  
Ms. Ranjitha Ramachandran, Advocate, GUVNL

**Record of Proceedings**

Learned counsel for the Respondent Nos. 3-8 sought liberty to file their respective replies in the matter.

2. Considering the above, the Commission permitted all the Respondents to file their reply, if any, within three weeks with a copy to the Petitioner who may file its rejoinder(s), within three weeks thereafter.

3. The Petition will be listed for hearing on **24.12.2024**.

**By order of the Commission**  
Sd/-  
**(T.D. Pant)**  
**Joint Chief (Law)**